

On the same day i.e. 29-11-1966 two insured post parcels despatched from Bombay and containing 2021.900 grammes of gold in the form of crude and, unfinished ornaments valued at about Rs. 17,065 at the international rate were seized from the addressee of the parcels who is a licenced gold dealer.

(b) In the case of seizure of nylon fabrics and brocades, out of 11 parties involved, the goods relating to 7 parties have been confiscated with option to pay in lieu of confiscation fines totalling Rs. 3,365. Two parties have been given the benefit of doubt and the goods seized from them have been released. The remaining two cases are pending adjudication.

The case relating to the seizure of gold is still under investigation.

Contraband Gold seized at Gwalior Railway Station

29. Shri Hukam Chand Kaohhava: Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No 2325 on the 24th November, 1966 and state:

(a) whether investigations in regard to the 1300 tolas of contraband gold seized at Gwalior Railway Station have since been completed;

(b) if so, the result thereof; and

(c) if not, the time likely to be taken thereon?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Yes, Sir.

(b) Investigations have revealed that the person concerned has contravened the provisions of the Defence of India Rules relating to Gold Control. A complaint has been filed in a Court of Law.

(c) Does not arise.

Medical Colleges to be opened during Fourth Plan

30. Shri S. Supakar: Will the Minister of Health and Family Planning be pleased to state:

(a) the number of new Medical Colleges proposed to be opened in the country during the Fourth Five Year Plan period; and

(b) whether each State will have its due share in the location of the new Medical Colleges?

The Minister of Health and Family Planning (Dr. S. Chandrasekhar): (a) It is proposed to start 25 new Medical Colleges during the Fourth Five Year Plan.

(b) Yes.

Income-tax of Firms etc. Written off.

31. Shri Kanwar Lal Gupta: Will the Minister of Finance be pleased to state:

(a) the names and addresses of persons, firms, Hindu undivided families and companies whose income-tax demands of rupees one lac or more have been written off during the last 5 years;

(b) the names and addresses of persons of such firms and the Directors of such companies;

(c) the reasons therefor;

(d) whether it is a fact that persons against whom income-tax demands of less than Rs. 500 were pending, were imprisoned; and

(e) if so, the number of persons who have been imprisoned in the last 5 years for non-payment?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) to (e). The information is being collected and will be laid on the Table of the House as soon as possible.